

India and Iraq in accordance with the agreement signed on Air Transport between the two Governments in July, 1955?

**The Deputy Minister of Communications (Shri Raj Bahadur) :** No, Sir.

**Shri Bhagwat Jha Azad :** May I know whether any communication has passed between the two Governments on the basis of which we might know at what time there is any likelihood of the air service being started between the two countries?

**Shri Raj Bahadur :** The agreement was signed at Baghdad as long ago the 28th July 1955. The instruments of ratification have not yet been exchanged and it is going to be done soon. There is no intention on the part of the Air India International to start a regular service with a regular halt in Iraq at the moment.

#### Hyderabad Gold Mines

\*2410. **Shri T. B. Vittal Rao :** Will the Minister of Labour be pleased to state :

(a) whether Government have received any report from the Conciliation Officer (Central) Secunderabad regarding the refusal of the management of Hyderabad Gold Mines to discuss with the representatives of the Labour Union the demands of the workers;

(b) if so, what further steps are being taken by Government; and

(c) whether Government propose to refer the demands of the workers for adjudication in view of the Conciliation being a failure?

**The Deputy Minister of Labour (Shri Abid Ali) :** (a) to (c). A report dated the 24th June 1955 was received from the Conciliation Officer (Central) Secunderabad. During the conciliation proceedings, the Company took the stand that the management had already recognised another union, namely the Hutti Gold Mines Khamgar Sangh which according to them was the only representative body competent to speak on behalf of the workers and that as such they were unable to negotiate with the Hyderabad Gold Mines Labour Union. In July 1955 the Conciliation Officer (Central) Secunderabad, again discussed the demands of the union with the parties separately and requested the union to furnish a complete statement of its case with reference to each demand. The request has not been so far complied with by the union.

**Shri T. B. Vittal Rao :** It is stated in the reply that the other Union was representative. May I know the membership of the two Unions functioning in the Gold Mines and whether the Conciliation Officer has verified the membership of both the Unions?

**Shri Abid Ali :** According to the report of the Conciliation Officer the other Union was representative and the management recognised it. So far as the question of recognition is concerned it between the employers and the employees. With regard to the latter part of the question the organisation to which that Union is affiliated did not submit its return for the last year in time for verification. They have submitted the return for the year ended 31st March 1955 and it is being verified.

**Shri T. B. Vittal Rao :** In view of the fact that the wages in these Gold Mines have not been fixed either by a Tribunal or a Wage Board do Government propose to refer the demand of the workers to a Tribunal as they have done for the workers of Kolar Gold Fields?

**Shri Abid Ali :** I have already stated in the latter part of my reply that the Union itself has failed to submit the details concerning its demands. I may submit that this matter is not as simple as the question appears to be; it has a long history of lock-outs, strikes, violence and exploitation of the workers by political parties.

**Shri Raghavaiah :** May I know what is the criterion on which the management propose to recognise the Union? Is it simply on the basis of annual returns or is it on the basis of any other factor?

**Shri Abid Ali :** It is not the annual return; it is the support of the workers. The Union has been disowned by the workers according to the employers.

**Shri Raghavaiah :** The Minister has stated in his reply that the workers of the other Union have got a history of strikes and other things. May I know whether these strikes and other struggles made by the workers for the redressal of their grievances are unconstitutional and that is the reason why the management refuse recognition to that Union? If that be the case may I know what is the attitude of the Government?

**Shri Abid Ali :** In this particular matter the workers concerned were forced to adopt unconstitutional methods also.

**Mr. Deputy-Speaker :** Q. No. 2413.

**The Parliamentary Secretary to the Minister of Railways and Transport (Shri Shah Nawaz Khan) :** There is another Question No. 2446 which can be taken up along with question No. 2413.

Mr. Deputy-Speaker : Yes, both these questions may be answered together.

### Vending Contracts

\*2413. Thakur Jugal Kishore Sinha : Will the Minister of Railways be pleased to refer to the reply given to starred question No. 1785 on the 14th September 1955 and state :

(a) whether any trial has been given to the Co-operative Societies in vending contracts; and

(b) if so, when and with what result?

The Parliamentary Secretary to the Minister of Railways and Transport (Shri Shah Nawaz Khan) : (a) and (b). Vending contracts for certain commodities are being worked by co-operative societies at two stations on the N. Rly. since October 1949. Complaints have been received regarding the working of these contracts also.

### Co-operative Societies and Private Contractors

\*2446. Thakur Jugal Kishore Sinha : Will the Minister of Railways be pleased to refer to the reply given to Starred Question No. 1785 on the 14th September, 1955 and state :

(a) whether any comparative study has been made in the working and the management of Co-operative Societies and private contractors with regard to the price and quality of commodities supplied;

(b) whether Government propose to take step to improve the services of the Co-operative Societies; and

(c) if so, in what manner?

The Parliamentary Secretary to the Minister of Railways and Transport (Shri Shah Nawaz Khan) : (a) Yes.

(b) and (c). In order to effect improvement where necessary the Railways exercise supervision over these Societies in terms of specific agreements just as in the case of the other private contractors.

ठाकुर युगल किशोर सिंह : क्या को-ऑपरेटिव सोसाइटी के बारे में कोई जांच हुई है और हुई है तो उस का नतीजा क्या निकला ?

श्री शाहनवाज़ खां : जी हां, बहुत गहरी जांच पड़ताल हुई है। गाजियाबाद में जो को-ऑपरेटिव सोसाइटी है उस में तो आपस

में काफी झगड़ा फसाद हुआ और बूख हड़ताल भी हुई। जो वहां की सोसाइटी के मेम्बर्स हैं उन में पार्टियां बन गईं और उन की आपस में मुकदमेबाजी भी शुरू हो गई।

ठाकुर युगल किशोर सिंह : भविष्य में इस प्रकार की को-ऑपरेटिव सोसाइटियों की ज्यादा उपयोगिता के लिये या उन के काम के सुधार के लिये सरकार क्या कदम उठा रही है ?

श्री शाहनवाज़ खां : ग्रानरेबुल सदस्य को मालूम होया कि थोड़ा ही अर्सा हुआ जब कि एक प्रलगेसन कमेटी के नाम से हाई पावर कमेटी मुकर्रर की गई थी। उस कमेटी ने इस मसले पर काफी गहरे तौर पर जांच पड़ताल की थी और उस पर खूब विचार किया था। वह इस नतीजे पर पहुंची थी कि रेलवे के भीतर बेन्डिंग या केटरिंग के ठेके जो हैं उन को को-ऑपरेटिव सोसाइटीज को देने के लिये कोई खास कायदा नहीं निकल सकता।

Shri B. S. Murthy : May I know why contract licences are not being given to the actual vendors in places where the co-operative societies are supposed to be not working in the interests of the vendors?

श्री शाहनवाज़ खां : जिस वक्त इस बात की जरूरत महसूस हुई.....

श्री बी० ए०० नूति : अंग्रेजी में बोलिये।

Shri Shah Nawaz Khan : As I said the working of co-operative societies at Khurja is very unsatisfactory. They have been given lots of warning. The work is deteriorating and when it exceeds a certain limit it may be necessary to cancel the contract and then adopt the measures which have been suggested by the hon. Member.

श्री ए० ए०० द्विवेदी : मैं जानना चाहता हूँ कि जहाँ पर कंट्रैक्टर्स बैंड्स को मुकर्रर करते हैं, रेलवे की तरफ से क्या यह शर्तें उन के लिये हैं कि वह बेन्ड्स को कमीशन बेसिस पर या तन्खाह पर काम करें ?